

[Mr. Deputy-Speaker]

the third column of the Order Paper in respect of Demands Nos. 7, 8, 9, 10, 11, 13 and 19 be granted to the President, to defray the charges which will come in course of payment during the year ending the 31st day of March 1955, in respect of the corresponding heads of demands entered in the second column thereof."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the House are reproduced below.—Ed. of P. P.]

DEMAND NO. 7—ORDINARY WORKING EXPENSES—OPERATION (FUEL)

"That a sum not exceeding Rs. 35,35,68,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Operation (Fuel)'."

DEMAND NO. 8—ORDINARY WORKING EXPENSES—OPERATION OTHER THAN STAFF AND FUEL.

"That a sum not exceeding Rs. 15,54,98,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Operation other than Staff and Fuel'."

DEMAND NO. 9—ORDINARY WORKING EXPENSES—MISCELLANEOUS EXPENSES

"That a sum not exceeding Rs. 51,00,76,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Miscellaneous Expenses'."

DEMAND NO. 10—PAYMENTS TO WORKED LINES AND OTHERS

"That a sum not exceeding

Rs. 32,49,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Payments to Worked Lines and Others'."

DEMAND NO. 11—APPROPRIATION TO DEPRECIATION RESERVE FUND

"That a sum not exceeding Rs. 30,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Appropriation to Depreciation Reserve Fund'."

DEMAND NO. 13—APPROPRIATION TO DEVELOPMENT FUND

"That a sum not exceeding Rs. 5,14,04,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Appropriation to Development Fund'."

DEMAND NO. 19—CAPITAL OUTLAY ON VIZAGAPATAM PORT

"That a sum not exceeding Rs. 77,84,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Capital Outlay on Vizagapatam Port'."

**APPROPRIATION (RAILWAYS)
NO. 2 BILL**

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment

and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways."

The motion was adopted.

Shri L. B. Shastri: I *introduce the Bill and beg to **move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Clauses 1, 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

Shri L. B. Shastri: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

†DEMANDS FOR GRANTS ON ACCOUNT

Mr. Deputy-Speaker: I suppose there are no cut motions moved to these Demands. This is just vote on account.

Shri N. B. Chowdhury (Ghatal): We wanted to move cut motions.

Shri K. K. Basu (Diamond Harbour): On a point of clarification. It

is one thing to say that no discussion is allowed, and quite another to say that cut motions are never moved. I tried to look up the old decisions, and I found that there was no such ruling. But our Rules provide that these demands should be treated in the same manner as other demands. I would like to know the real position.

Mr. Deputy-Speaker: I am not laying down as a rule that no cut motions can be moved at all. But the House is always entitled to regulate its own procedure and decide what emphasis should be placed on what particular matters, and in what manner. We are also allotting time for the various items of business, and there is the Business Advisory Committee for this purpose. Likewise, on this point also, the House can go into this matter and say we shall spend some more time on this particular item rather than on the others. This morning, the Hon. Speaker took the opinion of the House as to what ought to be done in this regard. I was also here at that time, and he came to the conclusion that in his opinion the whole thing must be finished before the end of the day.

7 P.M.

Shri K. K. Basu: As the rules provide, we are entitled to move cut motions. The House may in its wisdom and for its own guidance not want a discussion at this stage. I understood from what the Speaker said that there has been a ruling on the point. I tried to hunt up the old rulings for the last 25 years but I could not find any. Therefore, I would like to know about this from you. As you said, if the House decides not to discuss cut motions to save time, that is quite a different matter. But so long as our rules provide for that, we are entitled to move cut motions. (*Interruptions.*)

An Hon. Member: Convention is above rules.

Pandit Thakur Das Bhargava (Gurgaon): May I submit that previously

*Introduced with the recommendation of the President.

**Moved with the recommendation of the President.

†Moved with the previous sanction of the President.